

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-151- JK (LD) of 2026

DATED: - 07 - 01 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

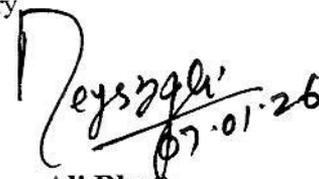
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 07.01.2026

No:-LAW-OIC/1/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 151- JK (LD) of 2026 dated 07.01.2026

S No.	Title of the Case	OIC
1	LPA titled UT of J&K and Ors. Vs. Karnail Singh	Sh. Rahul Nagar, Dy.SP HQ
2	HCP No. 136/2024 titled Abdul Gafoor Vs. UT of J&K and others.	Mr. Sidharath Dhiman, Additional Secretary to the Government, Home Department
3	FIR No. 104/2025 P/S Magam, offence U/S 192 (2) 152 132/324 (2) 126 (2) BNS, titled State V/S Ashiq Hussain Mir and Ors.	Mr. Mohd Ashrif JKPS, SDPO Magam,
4	FIR No. 323/2023 of P/S Domana U/S 3(1)(w)(i)/3(1)(w)(ii)/ZA(c)SCST Act 354 IPC titled UT of J&K through P/S Domana Vs Shiv Ram Dass & Others.	Sh. Mudasir Hussain DySP, SDPO Domana
5	FIR No. 313/2022 U/S 8/15/29 NDPS Act, P/S Pattan, case titled UT of J&K Vs Ashiq Hussain Mangloo and another	Mr. Raj Majid Bhat, SDPO Pattan
6	FIR No.182/2023 U/S8/18 NDPS Act P/S Pattan in case titled UT of J&K Vs Wali Mohammad Pala	Sh. Raj Majid Bhat, DySP Pattan

